



SPACE LINK
NETWORK PVT. LTD.

Dated:- 3/09/2013

To,

**Mr. Wasi Ahmed,
Advisor (B & CS)
Telecom Regulatory Authority Of India
Mahanagar Doorsanchar Bhawan
Jawahar Lal Nehru Marg,
Old Minto Road,
New Delhi, 110002
Email :- traicable@yahoo.co.in.**

**Reference:- Consultation Paper No.: 8/2013
Subject:- Comments on Distribution of TV Channels from SPACELINK
NETWORK PVT LTD**

Dear Sir,

Telecom Regulatory Authority of India by its consultation Paper NO 8/2013 had called upon Broadcasters and Operators to present their views on Distribution of TV Channels.

We hereby present certain issues faced by operators and request to incorporate them as the amendments proposed by TRAI for the following reasons:-

1. As operators we feel the distribution agency should be restricted to specific area of supporting the broadcasters in arranging assignments with the MSO and/or Cable Operators and restrict them to a single broadcaster. Also, operators should be allowed to deal directly with Broadcaster for the content if he is not pleased with the agency's deal.



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2. Such agencies decide on the content and have a power in their hand as they have full grip on more than one Broadcaster. Thus, a major stroke should be hit for freeing the industry from rising monopolies these
3. agencies and giving more power to the consumers on selecting the content of all pay channels.
4. Many a times these agencies launch new channels and a popular content is transferred from low pay channel to a high pay channel making a consumer sheer fool wherein the consumer pays more for the same content.
5. Hence, we propose abovementioned changes in the notifications being proposed and request you to put a clear demarcation line for the role of Broadcaster and their agencies.

Yours Sincerely,

For SPACELINK NETWORK PVT LTD

MASANAM CHELLIAH
(DIRECTOR)